

(c) The expenditure during each of last four decades under the Centrally Sponsored Scheme of Post-Matric Scholarship to students belonging to Scheduled Castes and Scheduled Tribes is as under :-

| Decade | Total Expenditure (Rs. in lakhs) |
|-----------------------|-------------------------------------|
| 1950-51 to 1959-60 | 746.79 |
| 1960-61 to 1969-70 | 4725.85 |
| 1970-71 to 1979-80 | 25406.09 |
| 1980-81 to 1989-90 | 94862.026 |

(d) The expenditure incurred from 1990-91 to 1994-95, year-wise under the Centrally Sponsored Scheme of Post-Matric Scholarship to students belonging to Scheduled Castes and Scheduled Tribes is given below:

| Year | Total expenditure (Rs. in Lakhs) |
|---------|-------------------------------------|
| 1990-91 | 15921.876 |
| 1991-92 | 18235.856 |
| 1992-93 | 18937.886 |
| 1993-94 | 18080.414 |
| 1994-95 | 20096.773 |

(e) and (f). The maintenance allowance provided under the Centrally Sponsored Scheme of Post-Matric Scholarship to students belonging to Scheduled Castes and Scheduled Tribes is not linked with Consumer Price Index. The maintenance allowance rates under the Scheme are decided keeping in view the availability of funds.

Bonded Labour

1058. JUSTICE GUMAN MAL LODHA :
SHRI N. DENNIS :
SHRI MANIKRAO HODLYA GAVIT :

Will the Minister of LABOUR be pleased to state :

(a) the number of bonded labourers identified in different States and Union Territories during the last three years, year-wise;

(b) the names of the States in which they are in large number;

(c) whether efforts were made to liberate bonded labourers from exploitation; and

(d) if so, the number of bonded labourers liberated and rehabilitated during the last three years?

THE MINISTER OF LABOUR (SHRI M. AURNACHALAM) : (a) to (d). Since inception of the Bonded Labour System (Abolition) Act, 1976 a total number of 2,51,424 bonded labourers have been identified.

The Bonded Labour had been reported in large numbers in the states of Karnataka (62708), Orissa (49971), Tamil Nadu (38886), Andhra Pradesh (36289) and Uttar Pradesh (27489).

All the identified bonded labourers have been liberated and out of them only about 4,600 bonded labourers are at present awaiting rehabilitation.

Remuneration for Programmes

1059. SHRI ANAND RATAN MAURYA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) the criteria fixed for providing remuneration for the development of programmes by Doordarshan;

(b) the details of programmes telecast on river valley development schemes during the last one year till date and the mode of payments therefor;

(c) the number of complaints received regarding non-payment remuneration to artist by Doordarshan or producers; and

(d) the details thereof and the steps taken or proposed to be taken in this regard?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) Producers of the commissioned programmes are given lumpsum amount keeping in view the budget details submitted by them alongwith their proposal and as approved by the Costing Committee.

(b) The information is being collected and will be laid on the Table of the House.

(c) No such complaint has been received by Doordarshan. Doordarshan is, however, not aware of complaints, if any, received by the producers in this connection.

(d) Does not arise.

[English]

Development of Tourism in Assam

1060. DR. ARUN KUMAR SARMA : Will the Minister of TOURISM be pleased to state :

(a) the details of the proposals for development of tourism in Assam and allocation of financial assistance therefor pending with the Union Government for clearance;

(b) the financial assistance provided by the Union Government to Assam during each of the last three years; and

(c) the names of the places of historical importance or otherwise for which financial assistance has been provided during the above period; projectwise.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA): (a) The development of Tourism is primarily the responsibility of the State/UT Government. The Central Department of Tourism, however, provides financial assistance on the basis of specific proposals received from them and availability of funds. There are no proposals of Assam for financial assistance pending with the Department of Tourism.

For the year 1996-97 Department of Tourism, Govt. of India has agreed in principle to provide assistance to the following projects, provided the State Govts submits complete and detailed proposals :-

- (1) Purchase of Elephant for Kaziranga, Manas, Orang and Pobitora.
- (2) Improve the Sound & Light Show at Talatal Ghar at Sibsagar.
- (3) Upgradation cum expansion of tourist facilities at Kaziranga.

(b) and (c). The details of the projects/schemes for which central financial assistance has been extended to Assam State during the last 3 years are given as under :-

1993-94

| S.No. | Name of the project | Amount Sanctioned (Rs. in lakhs) |
|-------|---|----------------------------------|
| 1. | Tourist cottages at Hajo | 24.35 |
| 2. | Tourist Resorts at Biswanath Ghat | 15.45 |
| 3. | Tourist lodge at Tinsukhia | 23.54 |
| 4. | Tented Accommodation at Kaziranga, Manas and Bholukpong Umronse | 14.77 |

1994-95

| | | |
|----|--|-------|
| 1. | Tourist complex at Halflong | 27.79 |
| 2. | Tourist complex at Rajiv Gandhi Wild Life Sanctuary, Orang | 25.20 |

1995-96

| | | |
|----|---|-------|
| 1. | Tourist Reception Centre at Kaziranga | 25.86 |
| 2. | Picnic huts and other tourist facilities at Manas | 21.42 |
| 3. | Cafeteria at Bhalukpong | 12.96 |
| 4. | Assistance for Tea Festival | 5.00 |
| 5. | Assistance for Rangoli Bihu Festival 1996 | 5.00 |

Women Through Advertising Media

1061. SHRI KRISHAN LAL SHARMA : Will the Minister of INFORMATION AND BROADCASTING be pleased to state :

(a) whether women of the country are continuing to be portrayed indecently through advertising media;

(b) whether representation of women (Prohibition) Act, 1986 has failed to check it;

(c) if so, the details thereof;

(d) whether the Government propose to amend this Act; and

(e) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) No, Sir.

(b) to (e). The indecent Representation of Women (Prohibition) Act, is one of the laws/codes, whose objective is to curb indecent representation of women through advertisements. The responsibility for enforcing penal provisions of the Act rests with the State Governments. However, there is very little information from the State Governments on the implementation or the dissemination of the Act. The Department of Women & Child Development initiated an exercise to comprehensively review the existing Act with the help of National Law School of India, Bangalore. The report submitted by the National Law School of India has been sent to National Commission for Women for obtaining their comments.

[Translation]

Violation of EPF Act

1062 SHRI JAI PRAKASH AGARWAL : Will the Minister of LABOUR be pleased to refer to the reply given to Unstarred Question No 4185 on December 22nd, 1995 regarding violation of EPF Act and state

(a) whether the requisite information has been collected and laid on the Table of the House.

(b) if so, the details thereof;

(c) if not, the reasons for delay, and

(d) the time by which the information is likely to be laid on the Table of the House?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) to (d). The information has since been collected and an Implementation Report sent to the Ministry of Parliamentary Affairs on 4.7.96 in the prescribed proforma for being laid on the Table of the House. A copy of the Implementation Report containing the details is enclosed as statement.